

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1691-1692/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRLA No. 128/1983 17-05-2024 in GOVTA No. 877/1983 passed by the High Court of Judicature at Allahabad]

HARI SHANKAR RAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 46792/2025 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 22692/2025 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 173760/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 173758/2024 - EXEMPTION FROM FILING O.T., IA No. 46790/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 22691/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Mr. Kartikeya Bhargava, AOR

For Respondent(s) :

Ms. Tulika Mukherjee, AOR

Mr. Beenu Sharma, Adv.

Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, four weeks' time is granted to the learned counsel for the respondent to file counter affidavit.
2. List these matters after four weeks.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

